

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.207 - CP(IB)/124(AHM)2022  
Item No.208 – IA 513 of 2022

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Uma Rakeshkumar Shah  
(Personal Gaurantor)

.....Applicant

.....Respondent

**Order delivered on 20/07/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Kuldeep Adesara, Adv.  
For the Respondent : Mr. Vinay Bairagra for Ms. Himani Kinni, Adv.

**ORDER**

Application is filed u/s 94 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 28.11.2023.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**